

Seventeenth Lok Sabha

>

Title: Submission regarding NEET Bill.

SHRI T. R. BAALU (SRIPERUMBUDUR): Hon. Speaker, Sir, on behalf of my party and my leaders and also on behalf of all the party leaders of Tamil Nadu Legislative Assembly, with a great sense of anguish, I want to submit a very disappointing matter and that is about the attitude of the ... *. It is not good. Yesterday while speaking on the Motion of Thanks on the President's Address, I spoke about the attitude of the ... *. The NEET Bill was withheld for five months and was not sent to the hon. President. That is what I mentioned on the floor of the House. Today, ...* prevailed on ... * and ... * has sent it back to the Tamil Nadu Legislature. ... * has returned the Bill. On what grounds was it returned? Under Articles 200 and 201, ... * had to send it to the hon. President for his assent.

Sir, I could get the Press Release only. But you have to believe this. This is an important document and I am placing it before you. It says that the Governor is of the opinion that the Bill is against the interests of the students, especially the rural and economically poorer students. This is very much against the principles of the Bill. All the Members of the Legislative Assembly, cutting across party lines, unanimously passed the Bill and sent it to the Governor for sending it to the hon. President for his assent.

Some two years ago elections were held in the State and the will of the people -- 100 per cent will of the people -- got reflected in the election of the Members of the Tamil Nadu Legislative Assembly. Why

do I say 100 per cent? Even the Members of the BJP supported the Bill which was against the introduction of NEET in Tamil Nadu. What has happened? The ... *does not have any power to return this Bill to the Speaker of the Assembly. Today is the birthday of Anna and today only the Bill has been returned to the Assembly. Anna said once that just as beard to a goat is not necessary, likewise Governor's role in the Legislature is not necessary.

माननीय अध्यक्ष: हम लोग उनके विषयों पर बिना नोटिस दिए इस सदन में चर्चा नहीं कर सकते हैं।

... (व्यवधान)

SHRI T. R. BAALU: The same thing is occurring now. What is the use of the ... * sitting over there? Is it just to return a Bill which reflects the will of the people? The will of the people has been undermined by the ... *

Sir, this ... * should be withdrawn forthwith by this Government. This Government should recall this ... * (*Interruptions*)

माननीय अध्यक्ष : नो, सदन में राज्यपाल पर कोई टिप्पणी नहीं कर सकते हैं ।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य सेंथिलकुमार जी।

कृषि और किसान कल्याण मंत्री (श्री नरेन्द्र सिंह तोमर): महोदय, वे बहुत सीनियर मेंबर हैं । ये राज्यपाल की परिस्थिति, उनके संवैधानिक दायित्व से भलीभाँति परिचित हैं । हमें चर्चा करने से पहले यह सोच लेना चाहिए कि क्या राज्यपाल के विषय में इस प्रकार की कोई चर्चा की जा सकती है? ... (व्यवधान)

माननीय अध्यक्ष : नहीं की जा सकती है।

... (व्यवधान)

श्री नरेन्द्र सिंह तोमर : राज्यपाल को यह अधिकार है कि वह बिल को लौटा सकता है और ऐसा एक बार नहीं, अनेक बार हुआ है। हर सरकार में ऐसा हुआ है। ... (व्यवधान)

माननीय अध्यक्ष : सेंथिलकुमार जी ।

... (व्यवधान)

माननीय अध्यक्ष : आप अपने मेंबर को बोलने दीजिए।

... (व्यवधान)

श्री नरेन्द्र सिंह तोमर : संविधान के आर्टिकल 200 को हम देखेंगे तो हमें ध्यान में आएगा कि यह चर्चा नहीं हो सकती है। ... (व्यवधान)

18.41 hrs

At this stage, Shri T.R. Baalu and some other hon. Members left the House.